

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 111

CP (IB) No. 139/Chd/Hry/2023

IN THE MATTER OF:-

Brickredsys India Pvt. Ltd.

...Petitioner

Versus

Yaari Digital Integrated Services
Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Rajul Shrivastava, Advocate

For the respondent : Ms. Anmol Gupta, Advocate

ORDER

Reply has been filed by Id. counsel for the respondent vide Diary No.01364/6 dated 18.03.2024. The same is taken on record. It is stated by Id. counsel for the petitioner that the matter has been settled and as per settlement, the entire payment has been received. Therefore, on instructions he may be permitted to withdraw the present petition. Keeping in view the statements made by the Id. counsel for the petitioner, the present petition stands ***dismissed as withdrawn.***

File be consigned to the record room.

Sd/-
**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**
Tanvi

Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**